

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 123**

**C.P. (IB) No. 214/Chd/Hry/2022**

**IN THE MATTER OF:**

**Vardhman Yarns & Threads Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**Orient Craft Ltd.**

**... Respondent-Corporate Debtor**

**Under Section: 9, IBC 2016**

**Order delivered on 12.02.2024**

**CORAM:**

**SHRI. RAHUL PRASAD BHATNAGAR,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner : Mr. Prashant Gupta with Mr. Atul V Sood,  
Advocates**

**For the Respondent : Mr. Tushar Bharti, proxy counsel for Mr. Raghav  
Kakkar, Advocate**

**ORDER**

A date is requested by the learned counsel for the Petitioner-Operational Creditor for arguing the matter. At the request of learned counsel for the petitioner-Operational Creditor, list on 19.03.2024 for arguments before the Regular Bench.

Sd/-  
**(RAHUL PRASAD BHATNAGAR)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**